

Central Administrative Tribunal
Principal Bench: New Delhi

OA 1175/97

New Delhi this the 19th day of May 1997.

Hon'ble Mr N. Sahu, Member (A)

A.C. Madan
S/o Shri Chaman Lal Madan
Inspector of Works (Land)
Divl. Rail Manager Office
Northern Railway
New Delhi.
R/o 70 Jagan Nath Puri
T.P.Nagar
Meerut (U.P.)

...Applicant.

(By advocate: Shri M.L. Sharma)

Versus

Union of India through

1. General Manager
Northern Railway
Baroda House
New Delhi.

2. Divl. Rail Manager
Northern Railway
New Delhi.

...Respondents.

(By advocate: None)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

The applicant retired after rendering 33 years of service on superannuation on 31.5.96. Immediately before his retirement, he received a basic pay of Rs. 3050 in the pay scale of Rs. 2000-3200 (RPS) w.e.f. 1.9.95. His grievance is that on his superannuation, his pension was computed on a reduced basic pay of Rs. 2975. His further grievance is that his basic pay was drastically reduced without giving him an opportunity of being heard.

2. In this OA, he is aggrieved by Annexure A-1 dated 1.12.96 which is his Pension Payment Advice by which his monthly pension has been fixed at Rs. 1417 per month. Learned counsel for the applicant states that against this order, the applicant filed a representation before the Divisional Railway Manager (DRM), Northern Railway, New Delhi (Annexure A-2) in which he stated that he has not been given insurance, leave

6

encashment, gratuity, commutation etc. on the due date of his retirement as per the Railway Board's instructions. He states that only PF was paid to him vide cheque dated 28.5.96. Insurance, leave encashment, commutation and gratuity have been subsequently paid. His representation is directed against illegal reduction of his basic pay from Rs. 3050 to Rs. 2975.

3. Respondent No.2 shall dispose of the representation within a period of 4 weeks from the date of receipt of a copy of this order. If the reduction in the pay is a mistake, the same should be rectified. If there are reasons for the reduction, the same should be communicated to the applicant after affording him an opportunity of being heard. The representation should be disposed of by a reasoned order. OA is disposed of.

Narasimha

(N. Sahu)
Member (A)

aa.